

की नवी तारीखों को बकाया वीं वे
स प्रकार हैं :-

(करोड़ रुपयों में)

निम्न तारीखों को घटियों
की बकाया रकम

31-3-64 31-3-65 31-3-66

1. धन्न	21.99	15.08	17.51
2. कपास	40.24	49.93	44.14
3. कच्चा जूट	6.34	8.68	7.34
4. चीनी	12.61	8.67	8.81
5. सूती कपड़ा	86.24	91.77	90.78

(जिसमें कपास,
जूट, ऊन,
रेसम आदि
शामिल है)

(रिजर्व बैंक में प्राप्त वार्षिक विवरणों
से संकलित । नवीनतम उपलब्ध आंकड़े
31-3-1966 तक के हैं)

कोड़ के रोगियों के लिये दुग्ध-चूर्ण

4026. श्री प्रकाशवीर शास्त्री :
श्री जिव कुमार शास्त्री :
श्री हुकम चन्द कछवाय :
श्री रामावतार शर्मा :

क्या स्वास्थ्य तथा परिवार नियोजन
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि कोड़
के रोगियों के लिये प्राप्त होने वाला दुग्ध-
चूर्ण बिस्ली, बिहार तथा उत्तर प्रदेश के
बाजारों में बिक रहा है ;

(ख) क्या सरकार को इस आशय
की कोई शिकायतें भी मिली हैं; और

(ग) यदि हां, तो उसका पूरा ध्यान
क्या है और सम्बन्धित व्यक्तियों के विरुद्ध
सरकार का क्या कार्यवाही करने का विचार
है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री
(डा० बीपति चन्द्रशंकर) : (क) और
(ख). ऐसी सूचना या शिकायत नहीं मिली
है ।

(ग) यह प्रश्न नहीं उठता ।

Recommendations of Committee on Untouchability

4027. Shri K. Halder: Will the
Minister of Social Welfare be pleased
to state:

(a) whether a Committee on Un-
touchability appointed by Govern-
ment has recommended that persons
convicted under the Anti-untouch-
ability Act should be disqualified for
public offices and Government service;
and

(b) if so, the action taken thereon?

The Minister of State in the Depart-
ment of Social Welfare (Shrimati
Phulrenu Guha): (a) Yes. This is
one of the recommendations made by
the Committee in its interim report.

(b) This recommendation is being
examined along with other recom-
mendations of the Committee, in con-
sultation with the State Governments
and other authorities concerned.

Appointment of Shri Rheethalingam as One-man Enquiry Commission to Enquire into Tax Structures

4028. Shri Mohan Prasad:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Shri Babu Ray:
Shri George Fernandes:

Will the Minister of Finance be
pleased to state:

(a) whether in spite of the struc-
tures passed by the Public Accounts

Committee and the resentment expressed by the two Houses of Parliament, Shri Bhoothalingam had been appointed as a one-man Commission to enquire into the tax structure of the country;

(b) if so, the reasons therefor;

(c) whether it is a fact that while he is taking a nominal pay of rupee one a year, he retained or retains a Government House in Delhi—the market rent for which would be Rs. 3,000 a month; and

(d) whether it is also a fact that he has been enjoying the amenities of telephone, staff-car plus T.A. and D.A. for a great deal of travelling undertaken by him?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). A one-man committee has been set up for a period of approximately one year with effect from 25th January, 1967 for conducting a study of tax laws with a view to their simplification, rationalisation and codification. Shri S. Bhoothalingam constitutes this one man committee. During his tenure as Secretary in the Ministry of Finance, he had engaged himself in the work of making improvements in the tax structure with a view to streamlining it and to making collections more effective. After he retired from service, it was decided that the benefit of his experience should be utilised to the best advantage by permitting him to complete the study instead of entrusting it to a new person afresh.

(c) Shri Bhoothalingam's appointment is purely honorary and he is not paid any remuneration. Following his appointment as a one-man committee Shri Bhoothalingam was, however, allowed to retain Government accommodation on payment of rent; Shri Bhoothalingam vacated the Gov-

ernment quarter on 11th June, 1967 having occupied it for less than three months beyond his retirement on 17th March, 1967. The market rent of the building is Rs. 1,075.60.

(d) Shri Bhoothalingam has been allowed facilities of telephone and staff-car. He is also entitled to travelling allowance for journeys in connection with the Committee's work. He has been on official tour in connection with the work of the Committee on one occasion only.

मध्य प्रदेश की सिंचाई और विद्युत योजनाएं

4039. श्री गं० च० बीकित : क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय सरकार के पास मजूरी के लिये मध्य प्रदेश सरकार की सिंचाई और बिजली सम्बन्धी कितनी योजनाएँ विचाराधीन हैं और उनमें कितनी पूजी लगेंगी तथा उन में क्या लाभ होने की सम्भावना है ?

सिंचाई और विद्युत मंत्री (डा० कु० ल० राव) : मध्य प्रदेश सरकार की तीसरी योजना की केवल एक सिंचाई योजना इस समय स्वीकृति के लिये पड़ी है। इस स्कीम की अनुमित लागत और इस में होने वाले लाभ नीचे दिये जाते हैं :-

स्कीम का नाम	अनुमित लागत (लाख रुपये)	लाभ
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हार्सी विकास (सिंचाई व्यव-वर्तन)	452.00	59,000 एकड़
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तीसरी योजना की कोई बिजली की स्कीम स्वीकृति के लिये नहीं पड़ी है।